

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 7613 OF 2005 AND 6919 OF 2008

Commissioner of Central Excise, Chennai-III Etc.

...Appellants

-VERSUS-

M/s Turbo Energy Ltd. Etc.

...Respondents

**OFFICE REPORT**

It is submitted that Service of notice of lodgment of petition of Appeal is complete as the sole respondent in both the matters are represented through Mr. E.C. Agrawala, Advocate.

It is further submitted that the statement of case on behalf of both the parties have been filed in C.A. No. 6919 of 2008. Copies of the same have been included in the paper books.

The appeals are ready for hearing.

The matters above-mentioned are listed before the Hon'ble Court for orders.

Dated this the 7<sup>th</sup> day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate  
Central Agency Section.
2. Mr. E.C. Agrawala, Advocate  
48, Lawyers Chambers.

ASSISTANT REGISTRAR